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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT REPEALING BILL, 2014.

GUJARAT BILL NO. 2 OF 2014.

A BILL

to repeal certain obsolete Acts.

WHEREAS it is expedient to repeal certain obsolete Acts.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Repealing Act, 2014.
2. The Acts specified in the Schedule are hereby repealed.

Short title.

Repeal of
certain Acts.

SCHEDULE*(See section 2)*

Year	Citation	Short title of the Act
1890	Bom. V 1890.	The Gujarat Municipal Servants Act, 1890.
1965	Guj. 26 of 1965.	The Gujarat Local Authorities (Emergency Provisions) Act, 1965.

STATEMENT OF OBJECTS AND REASONS

The following Acts which were enacted for the limited purposes are still on the statute book and the continuity of the said Acts does not appear necessary and therefore are required to be repealed.

1. The Gujarat Municipal Servants Act, 1890 was enacted to make provisions in the erstwhile Greater Bombay State for enforcement of regulations regarding certain class of municipal servants connected with the services of public health and safety as also provisions relating to their duties, withdrawal from duties and leave of such servants. The aforesaid Act was applicable to the Municipal Corporations and Municipalities of the State. The Gujarat Provincial Municipal Corporations Act, 1949 and the Gujarat Municipalities Act, 1963 provide for the services and duties of the officers and employees of the Municipal Corporations and the Municipalities respectively. Hence, the provisions of the Gujarat Municipal Servants Act, 1890 are of no use at present.

2. The Gujarat Local Authorities (Emergency Provisions) Act, 1965 was enacted during the emergency arisen on account of aggression by Pakistan and therefore it was not possible to hold general elections or bye-elections of various Local Authorities in the State of Gujarat. In the said circumstances, the power was taken to extend the term of the office of the councilors or the term of the Local Authorities of the State upto 30th June, 1967 as also filling up of casual vacancies by nominations by the State Government or an officer not below the rank of Collector authorised in that behalf by the State Government. The aforesaid Act was applicable to the local authorities such as municipal corporations, municipalities, panchayats and local boards of the State.

The provisions of the Act were purely for a temporary period and had no effect beyond 30th June, 1967 and hence the continuity of the Act on the Statute does not appear necessary.

This Bill seeks to repeal the said Acts to achieve the aforesaid object.

Gandhinagar,
Dated the 19th February, 2014.

ANANDIBEN PATEL.

Gandhinagar,
Dated the 19th February, 2014

ARVIND AGARWAL,
Principal Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.